

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
152/241- 242/PB/2020

IN THE MATTER OF:

Ashok Kumar Gupta	...	Applicant/Petitioner
Vs		
Gopal Hitech Infra Developers Pvt. Ltd. & Ors.	...	Respondent

Order under Section 241-242

Order delivered on 10.11.2020

Coram:

SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant	Mr. U.K.Chaudhary Sr.Adv, with Ms. Suman Jyoti Khaitan, Mr. Venket Rao, Ms. Ankita Saikia, Mr. Vikas Kumar Adv.
For the Respondent	Mr. Abhinav Bhatia, Adv. for R-15

ORDER

On hearing the submissions of either side, since we are unable to arrive to a decision over interim reliefs sought, we are of the view that we could deal with this issue in case hearing is taken up after reading the record, therefore when we were about to post this matter to some other date, the petitioner side has sought for atleast to maintain status quo until next date of hearing.

Over which the respondent counsel has stated that he can prove that there is no fraud in the transaction which the petitioner canvassing however this bench having already expressed its predicament, the respondent side candidly agreed not to dispose of the assets of R1 Company until next date of hearing.



Therefore in view of the undertaking given by the respondent counsel, this bench, without prejudice to the rights and contentions of either side, record the undertaking of the respondent counsel, the Respondent side will not dispose of the assets of R1 Company until next date of hearing.

List this matter on 17.11.2020, in the meanwhile, both sides shall file their written submissions within three days.

List on 17.11.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

10.11.2020
Ritu Sharma